की छः छः प्रतियां पालियामेंट की लाइब्ररी लगी हैं, तो क्या उनको न्युजप्रिन्ट कोटा और अधिक देने की सम्भावना पर भी विचार किया जायेगा।

श्री के० के० शाहः जरूर।

SHRI A. D. MANI: I want to put a constructive suggestion before the Minister. Under the Press Registration Act, a newspaper which does not regularly appear for a period of a fortnight or three weeks—I am talking from my memory—ceases to be a newspaper. Now, under that rule, for the period these papers have not appeared, there will be a justification for the Government to withdraw the quota after the period is over. This suggestion I would like to make to the Minister to consider because I was a member of Small Newspapers Enquiry Committee; we examined it at great length. There are newspapers in Delhi which fitfully appear and they still have a quota. We examined it at great length.

blackmarket Regarding print, the Press Registrar has got complete control over the use of newsprint by newspapers, as the hon. Minister is aware. I do not think that any of these papers concerned are indulging in blackmarketing.

SOME HON. MEMBERS: No, no. SHRI A. D. MANI: But if there is a fear. .

SHRI BHUPESH GUPTA: Some papers are doing it.

SHRI A. D. MANI: If there is a fear. . .

SHRI GODEY MURAHARI: Mr. Goenka is doing it.

SHRI A. D. MANI: . . . that newsprint is being sold in the blackmarket, I would ask the Minister to call the Press Registrar and ask him to freeze the newsprint stock which they have so that no newsprint is taken out of the godown and sold in blackmarket or used for any purpose other than the production of newspapers, when these newspapers resume publication. The third point I would like to suggest is I hope one day the strike end. I would like to make a suggestion to the honourable Minister and the Minister of Labour. The employers' and employees' representatives have talked to each other through the mediation of the Minister. I would suggest that a committee of Members of Parliament of both the Houses may be set up to help in the mediation efforts and we would all give our cooperation.

DONATIONS BY COMPANIES TO PAKISTAN MUSLIM LEAGUE

8. SHRI JOACHIM ALVA: SHRI SYED HUSSAIN†:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the list of company donations during 1962-68 in which the name of the Pakistan Muslim League figures with the donation of Rs. 1,79,379 to its credit and state :-

- (a) the circumstances in which the name of the Pakistan Muslim League appears in the list and what are the names of the companies or individuals who were the contributors; and
- (b) how did such a League exist in India and why it was not banned?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMAD): (a) The names of companies and the amount of contributions made by each are indicated below:

Ganesh Flour Mills Co. Ltd.—Rs. 40,000

Delhi Cloth & General Mills Co. Ltd.—Rs. 1,39,379.

The two companies have their units in West Pakistan at Lyallpur. The contributions indicated above are stated to have been made by their Pakistan units to Muslim League in Pakistan.

(b) Does not arise.

شری سید حسین : میں یه جاننا چاهتا هوں که ایسی **کتنی اور کمپنی**اں ھونگی جو ھماری سرکار کے نوٹس میں

붗 श्री सैयद हुसैन : मैं यह जानना चाहता हं कि ऐसी कितनी और कम्पनियां होंगी जो हमारी सरकार के नोटिस में आई है ?]

श्र**ी फल्लरुटीन अली ग्रहमद**ः ऐसी कोई और कंपनी नहीं सिवाये इन दो कंपनियों के जो हमारी नोटिस में आयी हैं।

[†]The question was actually asked on the floor of the House by Shri Syed Hussain.

^{‡[]} Hindi transliteration.

شری سید حسین : جناب ب مهن جاننا چاهدا هول که کس قدر پیسه ھندوستان سے پاکستان کی سہاسی پارٹیوں کی مدد کے لئے جاتا ھے ۔ اس بارے میں هماری سرکار نے کیا فکرس کلیکٹ کی میں ?

Written Answers

† श्री संयद हुसैन : जनाब, में जानना चाहता हं कि किस कदर पैसा हिन्दुस्तान से पाकिस्तान की सियासी पार्टियों की मदद के लिये जाता है। इस बारे में हमारी सरकार ने क्या फ़िगर्स क्लेक्ट की है?]

श्री फ़लरहीन अली श्रहमद: मैं ने तो फ़िगर्स दे दिये कि हमारी कंपनियों से सियासी पार्टियों के लिये पाकिस्तान में रुपया नहीं जाता है। सिर्फ इन के दो यूनिट्स पाकिस्तान में है, उन्होंने वहां कंदीब्यशन किया था। चुकि कंसालिडेटेड एकाउन्ट यहां दाखिल करना पडता है इस लिये वह इस में आया।

MR. CHAIRMAN: Mr. B. K. P. Sinha, you wanted to put a question.

SHRI B. K. P. SINHA: question has been answered.

SHRI BHUPESH GUPTA: Sir, now we have got an interesting thing. Company donations are being divided mainly between the Swatantra Party and the Congress Party. Now we have international division also—some parties in Pakistan and some parties in India. In view of all this, Sir, I want to know why the honourable Minister, today being the last but one day, is not bringing up that Bill for consideration-for the abolition of company do-The Bill is there, but it is understand, Do I because Mr. Atulya Ghosh, Mr. S. K. Patil and Mr. Nijalingappa objected to this Bill that the matter is being delayed? What assurance do we have that ed? What assurance do we have that the Bill shall be passed so that this kind of thing is put a stop to?

SHRI FAKHRUDDIN ALI AH-MED: Sir, may I point out that, first of all, this question is not relevant? But any how I would like to inform the House about the present position. The insinuation made by the honour-able Member is entirely incorrect. able Member is entirely incorrect. The Bill has already been introduced by me

before the House. And if the honourable Member had cared to look into the list of business, it is pending for consideration before the Lok Sabha.

SHRI BHUPESH GUPTA: Sir, it is most unfair; he has accused me making an insinuation.

MR. CHAIRMAN: You should not have mentioned this at all.

SHRI BHUPESH GUPTA: I only wanted to know why it is being delayed-the consideration of the Bill being delayed. You have introduced it. We have got copies of it also. I am not accusing you. But somehow or other the delay is there. And then I gave a reason, as I understand, for the delay, because we read it in the newspapers.

SHRI FAKHRUDDIN ALI AH-MED: May I inform him that when a legislation is introduced either in this House or in the Lok Sabha, it comes into the custody of Parliament and it is the Business Advisory Committee which decides as to when a particular matter should be taken up? And these three honourable persons, who are not Members, how can they interfere?

WRITTEN ANSWERS TO QUESTIONS

TUBE-WELLS IN BIHAR

*755. SHRI BABUBHAI M. CHI-NAI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) the total number of tube-wells dug in Bihar during this year; and
- (b) how many of them are in working condition?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) During the calendar year 1968, about 22 State tube-wells are reported to have been drilled in Bihar so far. In addition, about 1850 to 1900 private tubewells are estimated to have been drilled so far.

(b) The information is not readily available with the State Government.

^{†[]} Hindi transliteration.